

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2908

ANSWERED ON:12.12.2011

VIOLATION OF ENVIRONMENTAL LAWS

Gawali Patil Smt. Bhavana Pundlikrao ;Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the environmental laws are being violated during the construction of buildings in the country;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government to ensure strict compliance of the environmental laws in the country including Delhi?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The prior environmental clearance for projects including construction of buildings, with built up area of more than 20,000 sq. mts. is undertaken as per the provisions of the Environmental Impact Assessment (EIA) Notification, 2006. This notification provides the detailed procedure for appraisal of projects and the constitution of the State Level Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC) for consideration of category 'B' projects. The Notification is uniformly applicable to all States and the Union Territories.

(c) The steps taken for ensuring strict compliance of environmental laws in the country inter-alia include Inspection and monitoring of projects through the Regional Office(s) of the Ministry, submission of six-monthly compliance report by the project proponent along with the dedicated website for posting the environmental compliance status report. The cases of violation are dealt as per the provisions of the Environment (Protection) Act, 1986 as also the circular issued by the Ministry in November, 2010.